

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:94
ANSWERED ON:24.02.2015
PENALTY TO SPORTS PERSONS
Mondal Shri Sunil Kumar

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to formulate any scheme/guidelines for imposing any remarkable penalty for punishment for the National level sports persons as well as coaches of any field of sports for their involvement in any unfair activities and bad performance willfully in any games and sports; and

(b) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS
(SHRI SARBANANDA SONOWAL)

(a) Yes, Madam.

(b) The Government of India has felt the need to enact a stand - alone legislation to further strengthen the legal provisions to prevent and combat sports frauds affecting the integrity of sports and fair play like match fixing, deliberate under-performance, etc.

Accordingly, the Government has formulated a draft legislation named "The Prevention of Sports Frauds Bill, 2015". The Draft Bill, in its present form, inter-alia, defines Sports Frauds and sports events, contains provisions of penalty to the offenders including national level sports-persons as well as coaches and deals with the issue of Jurisdiction of Courts to adjudicate the matter, etc.